

the State Government submitted schemes at the beginning of the Second Plan period or at a later date when the allocations were reduced? If so, may I know when the schemes were submitted?

Shri Hathi: The schemes have been coming in from time to time. It is not that all the schemes were submitted at once. They are prepared and come from time to time. The present position is that the schemes that have come and been approved cost Rs. 96 lakhs.

Shri Panigrahi: May I know whether the Government is aware that during the last 3 years of the Second Plan period the State Government has spent almost Rs. 180 lakhs on its own flood control schemes? If so, how is it that the schemes cost only Rs 96 lakhs?

Shri Hathi: It may be The State Governments are authorised to take up schemes costing below Rs. 10 lakhs—which they are not to send here for approval. I am only mentioning those schemes which were brought to our notice and which have been approved by us.

Shri Panigrahi: May I know the amount of money which has so far been advanced to the State Government of Orissa for carrying out the flood control schemes during the last three years?

Shri Hathi: The total amount may be about Rs. 100 lakhs or so.

Shri S. M. Banerjee: We are having a discussion today and this could be taken up.

Mr. Speaker: The hon Member who tabled the question does not think so

Detention of Godavari Valley Express

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*1519. { Shri Jadhav:
Shri Mahagaonkar:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that on the 27th January, 1959, Godavari Valley

Express was detained at Manmad beyond scheduled time of departure even though it had left the platform to make it convenient for the Deputy Minister of Bombay State to Board the train;

(b) whether such detention is allowed under the rules; and

(c) if not, what action is being taken against the persons responsible for the detention?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) On 27th January, 1959, No 552 Up Godavari Valley Express after starting from Manmad right time was stopped by someone by pulling the alarm chain apparatus to enable the Deputy Minister, Bombay Government, to entrain

(b) There are standing instructions that trains should be started on time and the Station/Train staff should not entertain any request from anybody for the detention of trains even for VIPs etc. unless specific instructions have been received by them in this context before-hand

(c) An officers' enquiry has been ordered into the matter and on receipt of the report suitable action will be taken against the staff, if any, found responsible for the detention to the train

Shri Shree Narayan Das: May I know whether the Deputy Minister in question entrained there or not

Shri Shah Nawaz Khan: Yes, he did entrain there

Shri Shree Narayan Das: Has the result of the enquiry been received? May I know whether it was from the side of the Deputy Minister that the train was stopped and whether he was present at the railway station? Has an enquiry been made whether the Deputy Minister just got the train stopped by certain persons?

Shri Shah Nawaz Khan: An officers' enquiry is proceeding already

Shri Hem Barua: May I know why this departure was made in the case of a Deputy Minister? May I also know whether the Government propose an enquiry and whether the enquiry is going to be only into the conduct of the staff and not into the conduct of the Deputy Minister?

Mr Speaker: This Government has no jurisdiction over the Deputy Minister. Was he our Deputy Minister or the Deputy Minister there?

Shri Hem Barua: No, Sir

Mr. Speaker: Then, No, Sir

Shri Hem Barua: It can be brought to the notice of the Chief Minister there through our Prime Minister

Mr. Speaker: All that can be done. But the hon Member suggested disciplinary action against the Deputy Minister

Shri Hem Barua: I asked whether there was going to be an enquiry into the conduct of the Deputy Minister for behaving like this

Mr Speaker: That would be infructuous

Shri Nagi Reddy. May I know whether the pulling of the chain was carried out by one of the members of the staff of the Deputy Minister's entourage or by one of the passengers?

Mr. Speaker: The whole thing is under enquiry. Hon Members are also likely to become Deputy Ministers

Shri Hem Barua: We won't behave like that, Sir

Sardar Hukam Singh: They would become Ministers directly and not Deputy Ministers

* Armenian Ghat Out-Agency

*1520. **Shrimati Benu Chakravarty:** Will the Minister of Railways be pleased to state

(a) whether orders have been given to relax the age limit and educational

qualifications in testing past employees of Armenian Ghat Out-Agency for absorption in the out-agency after it has been departmentalised,

(b) whether it is a fact that most of these employees are displaced persons from East Pakistan; and

(c) whether these relaxation orders were given in the case of the absorption of Kalighat-Falta Railway, B.P Railway (Mogra) and the Baraset-Basirhat Light Railway employees?

The Deputy Minister of Railways (Shri Shahnawas Khan): (a) Yes

(b) This information is not yet available

(c) Yes

Shrimati Benu Chakravarty: May I know when these orders were given and whether they have been carried out?

Shri Shahnawas Khan: Orders were issued as recently as February this year and the orders are being implemented at present

* Motor Transport

*1521. **Shri Siddananajappa:** Will the Minister of Transport and Communications be pleased to state

(a) whether the Road Transport Re-organisation Committee of the Union Government has suggested a model administration to enable motor transport to expand at a pace commensurate with the country's needs, and

(b) if so, what is the Government's reaction to the above suggestion?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) The report of the Committee has not yet been received by Government.

(b) Does not arise

Shri T. B. Vittal Rao: It was stated last month that the report of the Committee was expected early in March. May I know whether they have communicated any reasons for the delay.